NOTIFICATION

New Delhi, the 16th May, 2013

G.S.R.314 (E) .— Whereas, certain draft rules were published, in exercise of the powers conferred by section 87 of the Geographical Indications of Goods (Registration and Protection) Act, 1999 (48 of 1999), vide notification of the Government of India in the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) number G.S.R. 31(E) dated 21st January, 2013 inviting objections and suggestions from all persons likely to be affected thereby before the expiry of forty five days from the date on which copies of the Official Gazette containing the notification were made available to the public;

And whereas, the copies of the Official Gazette containing the said notification were made available to the public on 21st January, 2013;

And whereas, no objection and suggestions were received by the Central Government;

Now therefore, in exercise of the powers conferred under section 87 of the Geographical Indication of Goods(Registration and Protection)Act, 1999(48 of 1999), the Central Government hereby makes the following rules:-1.Short title and commencement. – (1) These rules may be called the Geographical Indications of Goods (Forms & making an appeal and fees therefore) Rules, 2013.

(2) They shall come into force on the date of their publication in the Official Gazette.

 Form of Application .- The form of making applications for appeal to the Intellectual Property Appellate Board and the manner of verification thereof shall be as provided in the First Schedule to these rules.

3. Fees .- The fees for filing an appeal before the Intellectual Property Appellate Board shall be as specified in the Second Schedule to these rules which shall be paid by way of bank draft payable at Chennai drawn in favour of the Deputy Registrar, Intellectual Property Appellate Board.

	THE FIRST SCHEDULE (See rule 2) MANNER OF MAKING APPLICATIONS AND APPEAL AND FORMS THEREFORE			
Serial No.	Section of the Geographical Indications of Goods (Registration and Protection) Act, 1999/Geographical Indications of Goods (Registration and Protection) Rules, 2002	Title	Form number	
(1)	(2)	(3)	(4)	
1.	Section 27/Rule 65	Application for rectification of the register by cancelling, expunging, or varying of any entry relating to a geographical indication or the statement of the case under rule 32(1) recorded in the register of geographical indications or the authorized user	FORM 1	
2.	Section 31/Rule 98	Appeal from an order or decision of the Registrar of Geographical Indications	FORM 2	
3.	Section 31(2)/Rule 98	Application for condoning the delay in filing Appeal under Section 31 (2) of the Geographical Indications of Goods (Registration and Protection) Act, 1999	FORM 3	

44	THE GAZETTE OF	INDIA : EXTRAORD	NARY [PART II-	-SEC. 3(1)]
		FORM 1		
		(See rule 2)		
	BEFORE THE INTELLEC		ELLATE BOARD	
	RECTIFIC	CATION APPLICATION		
		ORA No.		
			Date Seal	
1.		r of)	
2.	Name of Applicant Address			
3.	Name of Counsel and address	:		
4.	Name(s) of Respondent (s) with			
	address			
	[In case of foreign respondent(s), the addres	is.		
	for service in India, if any, may be furnished			
5.	Relief claimed and relevant	a.		
	Sections			
6.	Particulars of parallel or collateral	;*		
	proceedings			
7.	In application for rectification			
	in respect of Geographical			
	Indication [with details, viz., date of			
	application, date of advertisement,			
	date of registration (if available), etc.]			
8.	Facts of case			
	(set out facts in brief along with the evidence and the documents relied on)			
9	Grounds on which relief is sought for			
	(in brief)			
10.	Details of fees			
11.	Prayer			
12.	Affidavit as below, in support thereof :			
Date	d this Day of			
Place	e			
		Signature of	the applicant	
			14 M	
	of documents:			
	The proof affidavit along with the documents	s shall be filed.		
For	example, Annexure-1:			
	Copy of registration certificate obtained			
	by the respondent in respect of the			
	impugned GI.			
	Annexure-2 and so on:			
	Other documents.)			

[भाग] -खण्ड 3(i)]	भारत का राजपत्र : असाधारण 45
1.1	AFFIDAVIT
1.15	
	BEFORE THE INTELLECTUAL PROPERTY APPELLATE BOARD
	Case No.
	(In the matter of)
Cause title:	
	Applicant
	VS.
	Respondent
	son of aged at residing at do solemnly affirm and declare as
under:	
Xxx	
Xxx	
	Deponent
	Verification
	(name of dependent of Nationality and date of
	(name of deponent/of Nationality, resident of) do hereby verify paras to Are true to my/our personal knowledge and paras to are
	in legal advice and that I have not suppressed any material fact.
	y of
Dated this day	y of
Dated this day	Signature of the Deponent

46	THE GAZETTE OF INDIA : EXTRAORDINARY PART II—SEC
	FORM 2
	(See rule 2)
	BEFORE THE INTELLECTUAL PROPERTY APPELLATE BOARD
	APPEAL
	O.A. No.
	Date Seal
	(Appeal arising out of)
Cause title:	
cause thie.	Appellant/(rank of party before the Registry, if any)
	vs.
	Respondent/(rank of party before the Registry, if any)
The appe	llant above named, prefers the appeal under Section 31, against the order dated
	ong other grounds:
(a)	
(b)	
(c)	
(d)	
Limitation:	
For the above rea	isons, it is prayed
Affidavit, as below	w, in support thereof
Dated this	Day of
Place	
	Signature of the Appellant

[भाग]]-ख्र _{ू 3} (i)]	भारत का राजपत्र : असाधारण	47
	AFFIDAVIT	
BEI	ORE THE INTELLECTUAL PROPERTY APPELLATE BOARD	
	Case No.	
	(In the matter of)	
Cause title:		
	Appellant	
	Арренанс	
vs.		
	Respondent	
Shri son o	of aged at residing at do solemnly affirm	and declare as
under:		
Vou		
Xxx Xxx		
		Deponer
	Verification	Deponer
	Venication	
1 (nam	e of deponent/of Nationality, resident of) do hereby veril
that the contents of paras .	to are true to my/our personal knowledge and pa	ras to ar
believed to be true on legal	advice and that I/we have not suppressed any material fact.	
Dated this day of		
Place		
and the second sec	Signat	ure of the Depone

		CODM 2	
		FORM 3 (See rule 2)	
		(See rule 2)	
	BEFORE THE INTEL	LECTUAL PROPERTY APPE	ELLATE BOARD
[A	pplication for condoning the delay in filin	g Appeal under Section	31(2) of the Geographical Indication o
		ration and Protection) A	
		M.P.No.	
			Date Seal
	10 M - 11		
	(In the matter	of)
1.	Name of Appellant	£	
j.			
2.	Address	3	
3.	Name of Counsel and address	- a - 1	
	22 Mar 20		
4,	Name(s) of Respondent (s) with address	a - 1	
	[In case of foreign respondent(s), the	address	
	for service in India, if any, may be furnis		
-			
5.	Period of delay	3	· · · ·
6.	Grounds.	3	
_			
7.	Prayer	:	
Affida	avit, as below, in support thereof		
Dated	I this Day of		
	and an obly of an and a second		
		Signature of th	ne petitioner

[um 11-2002 3(1)]	भारत का राजपत्र : अंसाधारण	4
	AFFIDAVIT	
BEF	FORE THE INTELLECTUAL PROPERTY APPELLATE BOARD	
	Case No.	
a strengt	(in the matter of)	
	24	
Cause title:		
	Appellant	
vs.		
	Respondent	
Shri son ol under:	f aged at residing at do solemnly affirm a	and declare as
Xxx		
Ххх		
		Deponer
	Verification	
that the contents of paras	of deponent/of Nationality, resident of	do hereby verif s to arı
Dated this day of Place		
<u></u>	Signature	of the Deponen
S 10 10 10 10		and a should be

THE GAZETTE OF INDIA : EXTRAORDINARY			TTE OF INDIA : EXTRAORDINARY [PART II—SEC.]	
	The Second Schedu (See rule 3) Fees	le,		
SI.No.	Description	Fees (Rs.)	Corresponding Form Number	
(1)	(2)	(3)	(4)	
1.	Application for rectification	5,000	Form 1	
2.	Appeal	5,000	Form 2	
3.	Petition for condoning delay in filing appeal.	2,500 for delay of per month or part thereof		

[No. F. 7/11/2012-IPR-I/IPAB

D.V. PRASAD, Jt.Secy

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